

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:1347  
ANSWERED ON:30.07.2003  
TUITION FEE  
PRAKASH YASHWANT AMBEDKAR

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether the tuition fee charged by the private Medical Colleges is as per the supreme court directions and the same is being reimbursed to SC/ST students ;
- (b) whether it is fully awarded as scholarship ;and
- (c) if not ,the reasons therefor?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE ( SHRI. A. RAJA )

(a) to (c): In the light of the directions passed by the Constitution Bench of the Hon`ble Supreme Court of India in its judgement dated 31.10.2002 in the matter of T.M.A Pai foundation and others Versus State of Karnataka and others, the Central government have issued broad policy guidelines to the State Governments and Universities having Medical Faculty on 14th May, 2003 on matters concerning admission of students and charging of fee in private medical and dental colleges. These guidelines, inter-alia provide for filling up of certain percentage of seats to be determined by the State Governments keeping in view the local conditions by students belonging to poor and weaker sections of the society, including SC/ST/OBCs. Some of the State governments have also framed Regulations which inter-alia provide for concession in fee/scholarships to SC/ST students and other students eligible for reservation as per the State Law. The guidelines of the Central government and the Regulations framed by some of the State Governments have been challenged and are presently before the Hon`ble Supreme Court of India.